

संसदीय कार्य मंत्रालय में राज्य मंत्री और गृह मंत्रालय में राज्य मंत्री (श्री एम० एम० जैकब) (क) से(ग) इलाहाबाद उच्च न्यायालय की लखनऊ पीठ ने अपने दिनांक 15 जुलाई, 1992 के आदेश द्वारा अधिगृहीत भूमि पर किसी प्रकार का निर्माण कार्य आरम्भ करने या निर्माण गतिविधि जारी रखने से दलों को रोक दिया था। तथापि निर्माण कार्य जारी रहा। मामला एक रिटयाचिका के द्वारा उच्चतम न्यायालय के समक्ष विचारार्थ आया तथा उच्चतम न्यायालयने ने अधिगृहीत भूमि पर किसी भी प्रकार निर्माण कार्य करने को रोक दिया 7 जुलाई, 1992 को राज्य सरकार ने उच्चतम न्यायालय के समक्ष एक हलफनामा फाईल किया जिसमें, अन्य बातों के साथ साथ बात की पुष्टि की है कि फार सेवा या जुलाई, 1992 को पूरी तरह रोक दिया तथा उस समय ने न्यायालय के आदेशों को मानते हुए कोई निर्माण नहीं किया जा रहा है। अभी भी मामला न्यायालय में लंबित है।

Foreign Trips of Ministers

2944. DR. BALDEV PRAKASH-. Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreign trips of Ministers to foreign countries during the current financial year, till date;

(fo) the countries visited and the purpose of the visit; and

(c) the expenditure incurred by Government on these trips?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The information is being collected and will laid on the Table of the House.

Bangladeshi infiltrators in Purnia, Bihar

2945. SHRI S. S. AHLUWALIA. Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that infiltration of Bangladehi nation-

als in Purnia in Bihar from across Bangladesh is going unchecked for the last many months;

(b) if so, whether Government have asked for any details from the State Government and the authorities of the forces posted at the Border;

(c) what response Government have received therefrom; and

(d) what action Government propose to take to detect the Bangladeshi infiltrators in Purnia in Bihar and deport them to Bangladesh?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The Government aware of this problem and are in touch with ^aU the concerned agencies.

(d) The State Governments concerned have been advised to enforce provisions of the Foreigners Act, ¹946 and to launch a special drive to detect and deport illegal migrants.

Increase in cases of bride burning rape and dowry deaths

2946. SHRI SHANTI TYAGI: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that incidents of bride burning, rape and dowry deaths have increased during 1992 till date as compared to the year 1991;

(b) if so, what are the figures of such incidents during the two years ; separately; and

(c) what steps Government propose to take to protect women against such crime?